

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 122
(IB)-916(PB)/2020

IN THE MATTER OF:

State Bank of India

Vs.

Sh. Balbir Sharma

Order under Section 95 of Insolvency & Bankruptcy Code, 2016

.... Applicant/petitioner

.... Respondent

Order delivered on 04.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : -

ORDER

None present despite being called out, hence list the matter for hearing on **06.01.2021**.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)